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## (2022) 07 AFT CK 0016

## **Armed Forces Tribunal Principal Bench, New Delhi**

Case No: OA (Appeal) 2508 Of 2021

Ex Capt Amit Khatri APPELLANT

Vs

Union Of India & Ors RESPONDENT

**Date of Decision:** July 18, 2022 **Citation:** (2022) 07 AFT CK 0016

Hon'ble Judges: Rajendra Menon, Chairperson; P. M. Hariz, Member (A)

Bench: Division Bench

Advocate: Anand Kumar, Akshit Anand, Harish V Shankar

Final Decision: Dismissed

## Judgement

In pursuance to the orders passed on 6th July, 2022, the Government of India, Ministry of Defence have passed an order on the post confirmation

petition on 12111July, 2022, a copy of which has been brought on record today by learned counsel for the respondents.

In view of the aforesaid, learned counsel for the applicant seeks permission to withdraw the OA with liberty to through challenge to the same.

The OA (A) 2508/2021 is dismissed as withdrawn with the liberty aforesaid.